

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 518 of 2020

IN THE MATTER OF:

Kalinga Allied Industries India Pvt. Ltd.

...Appellant

Versus

Hindustan Coils Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha and Mr. Rakesh Wadhwa, Advocates.

For Respondents: Mr. Virender Ganda, Sr. Advocate with Mr. Vipul Ganda, Mr. Vishal Ganda, Mr. Ayandeb Mitra and Ms. Shelly Khanna, Advocates.

Mr. IPS Oberoi, Advocate for R-2 with Mr. Dinesh Sood, RP.

O R D E R
(Through Virtual Mode)

17.08.2020: Mr. Abhijeet Sinha, learned counsel for the Appellant prays for and is allowed to file rejoinder to the reply affidavit filed by the Respondent. He may do so within four days. Mr. Virender Ganda, learned senior counsel for Respondent No.1 submits that he does not intend to file reply to the Status Report filed by the Resolution Professional.

List the matter for further hearing on **27th August, 2020** on top of the hearing matters.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc